

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ's): DELHI**

**ORDER**

In continuation to this office earlier order bearing no. 45409-45479/Pool Cars/T&P/THC/2025 dated 05.07.2025 and in view of official exigency, following posting & transfer of Drivers as well as official vehicle(s) (as per Table-A & Table-B) are made with immediate effect :-

**Table-A**

SN	Name of the driver & EC	From	To
1.	Sh. Parveen Kumar S/o Sh. Mir Singh, EC: 10052/11377518	Pool Car Section, Tis Hazari Courts, Delhi	Pool Car Section, Patiala House Courts, New Delhi
2.	Sh. Rajender Prasad Sharma S/o Sh. Chittar Mal Sharma EC: 10071/62387377	Pool Car Section, Patiala House Courts, New Delhi	Office of the Principal Judge (HQ/HOD) Family Courts, Dwarka, New Delhi (on Diverted Capacity)

**Table-B**

SN	Vehicle no.	From	To
1	DL-1CM-4250 (SX4)	Pool Car Section, RACC, New Delhi	Pool Car Section, Patiala House Courts, New Delhi
2.	DL-1CY-0022 (Ciaz)	Pool Car Section, Patiala House Courts, New Delhi	Pool Car Section, Dwarka Courts, New Delhi

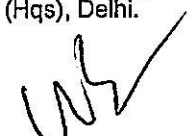
**Table-C**

SN	Name of the driver & EC	From	To
1.	Sh. Deepak Yadav, S/o Sh. Dharambir Yadav, EC: 13902565	Office of the Principal Judge (HQ/HOD) Family Courts, Dwarka, New Delhi  (presently attached with Sh. Sanjay Garg-I, Ld. Principal District & Sessions Judge (Hqs) Delhi)	Pool Car Section, Tis Hazari Courts, Delhi  (On Diverted Capacity)

**Note:**

- i. The abovesaid transfer /posting of Driver Sh. Deepak Yadav (mentioned at table-C) is subject to order of Ld. Principal Judge (HQ/HOD), Family Court, Dwarka, New Delhi. It is requested to pass necessary orders in this regard.
- ii. Non-compliance of the abovesaid transfer/posting order or immediately proceeding on leave shall be viewed seriously & considered as deliberate insubordination and the erring official will be liable for suitable disciplinary action as per rules.
- iii. The abovesaid drivers are directed to takeover and handover the charge of vehicle(s) (if any) of their respective vehicle(s) and join their respective place of posting immediately.
- iv. The Branch Incharges of concerned Pool Car Section(s) are also directed to handover/takeover the record of "Repair & Maintenance file" of the concerned vehicle(s) accordingly.
- v. Order in respect Driver Sh. Sudhir Kumar, S/o Sh. Anand Singh, EC: 10102/25171979 (mentioned at srl.no. 6 in the transfer order bearing no. 45409-45479/Pool Cars/T&P/THC/2025 dated 05.07.2025) is hereby cancelled and he is directed to report at Pool Car Section, Patiala House Courts, New Delhi.

This issues with the approval of Ld. Principal District & Sessions Judge (Hqs), Delhi.

  
**(Naresh Kumar Laka)**  
 Office-in-Charge, Pool Car Section,  
 Tis Hazari Courts, Delhi.

35901-920

No. \_\_\_\_\_/Pool Cars/T&P/THC/2025

Dated 14 JUL 2025

Copy forwarded for information and necessary action to:-

1. The PS to Ld. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The PS to Ld. Principal District & Sessions Judge (New Delhi District), Patiala House Courts, N. Delhi.
3. The PS to Ld. Principal Judge (HQ), Family Courts, New Delhi.
4. The A.O., Accounts Branch, District Courts (Central/New Delhi District), Tis Hazari, Patiala House Courts.
5. Personal File Admin. Branch III, (Central/New Delhi District), Tis Hazari, Patiala House Courts.
6. Dealing Assistant (Leave, ACR seat, Service book seat), Admn. III & Layer Seat for uploading the order (Central District)
7. The Dealing Asst., Website Committee, THC with the direction to upload the order on the "Employees Corner" (on website).
8. The Branch Incharge, Pool Car Section, Patiala House Courts, RACC, & Dwarka Courts, New Delhi
9. The Drivers concerned with the directions to comply with the order and handover & takeover the charge of respective vehicle(s) if any.

Office-in-Charge, Pool Car Section,  
Tis Hazari Courts, Delhi

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